

Listed On : 24.10.2016
Before Ld. Registrar
Court No. 1
Item No. 40

SECTION:XIV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) No. 18440 of 2015

UNION OF INDIA & ORS.

Petitioners

VERSUS

SHIV DAYAL SHARMA & ORS.

Respondents

OFFICE REPORT

SLP (C) No. 18440 of 2016

The matter above mentioned was listed before Court of Ld. Registrar on 16.08.2016, when the Court was pleased to inter-alia pass the following order:-

"SLP(C) NO.18440/2015

Respondent Nos. 1 to 13 and 15 to 19 have already filed counter affidavit.

Spare copies for issuance of notice to respondent no.14 have not been filed despite last opportunity granted.

Let the matter be placed before the Hon'ble Judge in Chambers for further directions. "

Therefore, the matter was again listed before the Hon'ble Judge-in-Chambers on 26.09.2016, when His Lordship was pleased to pass the following order:-

"Learned counsel for the petitioners prays for and is granted two weeks' time, by way of last chance, to comply with the Office Report dated 10.09.2016."

It is submitted that as directed above, counsel for the petitioner has on 03.10.2016 filed spare copies to issue fresh show cause notice to Respondent No. 14. Accordingly, fresh show cause notice to Respondent No. 14 was issued by registered A.D. Service is awaited. Counsel for Respondent No. 1 to 13 and 15 to 19 have already filed counter-affidavit.

SLP (C) No. 4816 of 2016

The matter above mentioned was listed before Court of Ld. Registrar on 22.01.2016, when the Court was pleased to inter-alia pass the following order:-

"Delay condoned subject to payment of costs of Rs. 2,000/- (Rupees Two thousand) to the Supreme Court Advocates-on-Record Welfare Trust within four weeks from today.

Application seeking exemption from filing the certified copy of the impugned judgment and order is allowed.

Issue notice.

Tag with SLP(C) NO. 9351 of 2015."

It is submitted that as directed above, show cause notice to all the 6 respondents was issued on 20.02.2016 by registered A.D. Mr. Vikas Singh Jangra, Advocate has on 15.03.2016 filed vakalatnama on behalf of all Respondents but has not filed counter-affidavit so far.

Service is complete.

The matter above-mentioned is listed before the Ld. Registrar Court with this Office Report.

DATED THIS THE 21st DAY OF OCTOBER, 2016.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. S. N. Terdal, Adv.[CAS]
2. Mrs. Rani Chhabra, Adv.
125, Lawyer Chambers, SC

ASSISTANT REGISTRAR